

## Bill

**Mr. Chairman:** The question is:

"That leave be granted to introduce a Bill further to amend the Pensions Act, 1871."

*The motion was adopted.*

**Dr. N. B. Khare:** I introduce the Bill.

## ARMY (AMENDMENT) BILL

**Dr. N. B. Khare (Gwalior):** I beg to move for leave to introduce a Bill further to amend the Army Act, 1950 (*Insertion of new section 57A*).

**Mr. Chairman:** The question is:

"That leave be granted to introduce a Bill further to amend the Army Act, 1950 (*Insertion of new section 57A*)."

*The motion was adopted.*

**Dr. N. B. Khare:** I introduce the Bill.

## ARMY (AMENDMENT) BILL

**Dr. N. B. Khare (Gwalior):** I beg to move for leave to introduce a Bill further to amend the Army Act, 1950 (*Insertion of new section 61A*).

**Mr. Chairman:** The question is:

"That leave be granted to introduce a Bill further to amend the Army Act, 1950 (*Insertion of new section 61A*)."

*The motion was adopted.*

**Dr. N. B. Khare:** I introduce the Bill.

## WIDOWERS' RE-MARRIAGE BILL

**Shri K. C. Sodhia (Sagar):** I beg to move for leave to introduce a Bill to provide for the remarriage of widowers.

**Mr. Chairman:** The question is:

"That leave be granted to introduce a Bill to provide for the remarriage of widowers."

*The motion was adopted.*

**Shri K. C. Sodhia:** I introduce the Bill.

## CONSTITUTION (AMENDMENT OF THE SIXTH SCHEDULE) BILL

**Shrimati Khongmen (Autonomous Distts.—Reserved—Sch. Tribes):** I beg to move for leave to introduce a Bill to amend the Sixth Schedule of the Constitution of India.

**Mr. Chairman:** The question is:

"That leave be granted to introduce a Bill to amend the Sixth Schedule of the Constitution of India."

*The motion was adopted.*

**Shrimati Khongmen:** I introduce the Bill.

## WOMEN'S AND CHILDREN'S INSTITUTIONS LICENSING BILL—Contd.

**Mr. Chairman:** The House will now proceed with the further consideration of the following motion moved by Shrimati Maniben Patel on the 23rd April, 1954:

"That the Bill to regulate and license institutions caring for women and children, be taken into consideration."

**Shri D. C. Sharma (Hoshiarpur):** What is the amount of time allotted for the discussion of this Bill?

**Mr. Chairman:** I understand the time allotted for the discussion of a Private Member's Bill is four hours. One hour was spent last time and if hon. Members so choose, they can go on with the discussion of this Private Member's Bill. Let us see how many people are interested in it.

**Shri D. C. Sharma:** Who are the speakers who took part in the discussion of this Bill last time?

**Mr. Chairman:** About eight Members have already spoken on this Bill. They took about an hour.